

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A.No.515/2001
O.A./T.A./M.P. No.....

Inderjeet Bhattacharya Versus U.T. & Ors.

Date of Order	Orders
5.11.2001	<p>Mr. Inderjeet Singh - Counsel for applicant.</p> <p>Heard the learned counsel for the applicant. The counsel for the applicant makes a submission on that this O.A may be disposed of by giving a suitable direction to the competent authority to dispose of the representation, if filed by the applicant within a period of two weeks.</p> <p>In view of the submissions made before me, respondent No.2, Addl. Commissioner (P&V), Central Excise, New Central Revenue Building, Statue Circle, Jaipur, is directed to decide/dispose of the representation within a period of one month from the date of receipt of such representation, if filed by the applicant within a fortnight, by a reasoned and speaking order, considering the grievances of the applicant sympathetically and as per rules. The applicant shall be at liberty to approach the proper forum, in case he feels aggrieved by the disposal of the representation. With the above directions, this O.A stands disposed of at the stage of admission.</p> <p><i>S. K. Agarwal</i> (S.K. Agarwal) Member (J).</p> <p><i>Recd. Copy</i> <i>Recd. Copy</i> <i>6/11/01</i></p> <p><i>COPY sent to</i> <i>R.C. 13114</i> <i>note 19.11.2001</i> <i>Dated 19.11.2001</i></p>